

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:1382  
ANSWERED ON:30.11.2011  
SHORTAGE OF COAL  
Ray Shri Rudramadhab

**Will the Minister of COAL be pleased to state:**

- (a) whether any agency has been set up to monitor coal extraction within the permissible limits and pilferage.;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor and the manner in which the Government monitors over extraction and pilferage of coal ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b) The Colliery Control Rules, 2004 empowers the Coal Controller to exercise his powers in regard to categorization of coal, prohibition or limiting the mining or production of coal, permission to open mine, notice of suspension or closure of mine, inspection of collieries etc.

With regard to pilferage, the same is effectively monitored at Coal India Limited's subsidiary companies level by deploying CISF.

(c) Does not arise in view of answer given in Part (a) & (b) of this question.